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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 14/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2017**

Name of the Company: Unique Erectors & Consultants
V/s.
GEI Power Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	LEENA AGRAWAL	PRACTISING COMPANY SECRETARIES	PETITIONER / OPERATIONAL CREDITOR	<u>Leena</u> ..
2.				

ORDER

Learned PCS Ms. Leena Agarwal present for Operational Creditor/ Petitioner. None present for Corporate Debtor.

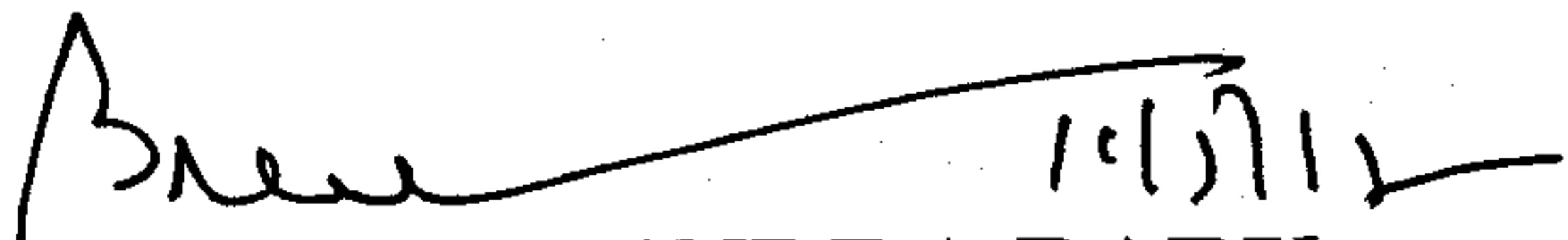
Proof of service of notice of date of hearing on corporate debtor filed.

Heard Learned Counsel for Petitioner.

Petitioner is directed to file acknowledgment of service of demand notice under section 8 r/w rule 5 of the Insolvency Code and Rules.

Petitioner shall explain how the claim is within time when the balance confirmation letter issued by the corporate Debtor on 01.05.2014.

Debtors shall rectify the above defects by 16.5.17. a
List the matter on 16.05.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of May, 2017.